

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1950**  
TO BE ANSWERED ON 21.12.2018

**Forest land**

1950. DR. BANSHILAL MAHATO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken cognizance of the study carried out by Centre for Science and Environment which suggests that most of the forest land in the country has been used for mining purposes;
- (b) if so, the details thereof;
- (c) whether the Government has raised this issue with the State Governments to take stringent action against illegal mining and deforestation; and
- (d) if so, reaction of the State Government thereto?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a)&(b) No Madam.

(c)&(d) Cases of illegal mining and deforestation are dealt at state level under the provisions of various Forest Acts and The Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act).

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